

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 66035/2025

[Arising out of impugned final judgment and order dated 03-04-2025 in LPA No. 456/2021 passed by the High Court of Judicature at Patna]

THE STATE OF BIHAR & ORS.

Petitioner(s)

VERSUS

MANOJ KUMAR & ORS.

Respondent(s)

IA No. 313879/2025 - CONDONATION OF DELAY IN FILING
IA No. 313880/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT AND IA No. 313883/2025 - EXEMPTION FROM FILING O.T.

Date : 15-01-2026 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA
HON'BLE MR. JUSTICE VIPUL M. PANCHOLI

For Petitioner(s) :

Mr. Manish Kumar, AOR
Mr. Divyansh Mishra, Adv.
Mr. Kumar Saurav, Adv.

For Respondent(s) :

UPON hearing the counsel the Court made the following

O R D E R

1. Delay condoned.
2. Despite vehement submissions made by the learned counsel appearing for the petitioners, we are not inclined to interfere with the impugned order passed by the High Court.
3. Accordingly, the Special Leave Petition is dismissed.
4. Pending application(s), if any, shall stand closed.

(NISHA KHULBEY)
SENIOR PERSONAL ASSISTANT

(CHETNA BALOONI)
COURT MASTER(NSH)